

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 325 OF 2016 &  
I.A. No. 676 of 2016**

**Dated: 20<sup>th</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. DSL Hydrowatt Pvt. Ltd. .... Appellant (s)  
Vs.  
Himachal Pradesh State Electricity Regulatory Commission & Anr. ....Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.2

**ORDER**

***Admit.*** Issue notice on the Appeal as well as on the I.A. No. 676 of 2016 (Appl. for interim orders). Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 02.01.2017. Dasti, in addition, is permitted.

List the matter on **02.01.2017.**

**(I.J. Kapoor)  
Technical Member  
ts/dk**

**(Justice Ranjana P. Desai)  
Chairperson**